

[Sh. Narayan Datt Tiwari]

hotels.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the levy of a tax on expenditure incurred in certain hotels".

The motion was adopted

SHRI NARAYAN DATT TIWARI: I introduce the Bill.

22.20 1/2 hrs.

APPROPRIATION (NO. 4) BILL *

[English]

THE MINISTER OF STATE IN THE DEPARTMENT OF EXPENDITURE IN THE MINISTRY OF FINANCE (SHRI B. K. GADHVI): I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1987-88.

MR. DEPUTY SPEAKER: The question is:

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1987-88".

The motion was adopted

SHRI B. K. GADHVI: I introduce[†] the Bill.

I beg to move[†]:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1987-88 be taken into consideration".

MR. DEPUTY SPEAKER: The question is:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1987-88 be taken into consideration".

The motion was adopted

MR. DEPUTY SPEAKER: No we will take up clause by clause consideration of the Bill.

There are no amendments to Clause 2 and 3. I put both the clauses together to the vote of the House.

The question is:

"That Clauses 2 and 3 stand part of the Bill".

The motion was adopted

Clauses 2 and 3 were added to the Bill

MR. DEPUTY-SPEAKER: The question is:

"That Clause 1, the Enacting Formula, the Preamble and the Title stand part of the Bill"

The motion was adopted

* Published in Gazette of India Extraordinary, Part II, Section 2, dated 26-8-1987.

† Introduced/moved with the recommendation of the President.

Clause 1, the Enacting Formula, the Preamble and the Title were added to the Bill.

SHRI B. K. GADHVI: I beg to move:

"That the Bill be passed".

MR. DEPUTY SPEAKER: The question is:

"That the Bill be passed."

The motion was adopted

12.22 hrs.

MATTERS UNDER RULE 377

[*Translation*]

(i) Need to take measure to check pollution of rivers.

SHRI M. L. JHIKRAM (Mandla): Mr. Deputy-Speaker, Sir, with a view to check water pollution, it is essential to keep all the rivers, rivulets, reservoirs clean. This becomes all the more important due to the failure of rains and drought conditions. For checking pollution, the drains of dirty water should not be connected with rivers in the village and cities. Throwing of dead bodies, dead animals etc. should be prohibited. Besides this, diverting of dirty water containing oil and chemicals into rivers should be made a crime. It would be better if stringent laws are made to check water pollution and implement them strictly. Unless attention is paid in this direction on a priority basis, the lives of all living beings including human beings, animals and birds and aquatic animals will become miserable. This is not only a national problem, but an international problem as well. I would like to suggest that the dirty water of the drains in cities and the

polluted water of the factories should not be diverted to the rivers and reservoirs, but it should be stored in the tanks specially built for the purpose and utilised for other purposes. This step will check water pollution and dirty water will be utilised for other purposes as well.

(ii) Need to provide kerosene and edible oil to Madhya Pradesh Government.

SHRI K. N. PRADHAN (Bhopal): Mr. Deputy Speaker, Sir, every Government has a duty to provide drinking water, employment and essential goods to the people without difficulty and in time. For this, it is necessary to make wheat, rice edible oils, kerosene oil, sugar and controlled cloth available to the states in sufficient quantity. At present, the poor living in rural areas also need wheat, rice, edible oils, kerosene oil and cheaper cloth.

Madhya Pradesh is not being supplied edible oils, kerosene oils, cheaper cloth in sufficient quantity according to its requirement.

The state needs at least 8000 metric tonnes of edible oils and 35000 metric tonnes of kerosene oil per month. The Central Government should, therefore provide the State edible oils and kerosene oil in sufficient quantity.

(iii) Need for bifurcating the existing big districts into smaller ones for better administration.

SHRI GANGA RAM (Firozabad): Sir, it is a well established principle of administrative philosophy that at the district level the administrative units should be smaller so that effective control is ensured on the law and order situation and the development of the concerned area takes place speedily